Annexure-5 Name of the corporate debtor: S.L.O. Industries Limited; Date of commencement of liquidation: 21.01.2022; List of stakeholders as on: 12.10.2023 List of operational creditors (Government Dues)

(Amount in \square)

Sl.	Details of Clai	mant	Details of c	claim received	Details of clai	m admitted				Amount	Amount of	Amoun	Amount	Remarks
No.	_	Governm ent	Date of receipt	Amount claimed	Amount of claim admitted		Amount covered by lien or attachmen t pending disposal	Whether lien / attachment removed? (Yes/No)	total amount	of contingent claim		rejecte	of claim under verificati on	, if any
1	Income Tax	Central Govern ment	11.02.2022	117737563	117737563	Unsecured	Nil	No	2.37	0	0	0	0	
2	,	State Govern ment	19.02.2022	154325543	154325543	Unsecured	Nil	No	3.11	0	0	0	0	
3	Assistant Provident Fund	Central Govern ment	21.02.2022	121726904	121726904	Unsecured	Nil	No	2.45	0	0	0	0	
4	Commissioner of	Central Govern ment	21.02.2022	22598544	22598544	Unsecured	Nil	No	0.46	0	0	0	0	
4	Total			416388554	416388554				8.39	0	0	0	0	

The last date of receipt of claim fallen on 20.02.2022, sunday being a holiday, postal receipt of claim on the next day i.e., on 21.02.2022 was considered as claim submitted.

1. The admission of the claim is not meant to fix the responsibility on the Liquidator to pay the admitted claim amount. The proceeds from the sale of the liquidation assets shall be distributed in the order of priority as provided in section 53 of IBC, 2016.

2. The acceptance of claim is on the condition that the claimant has agreed to rectify the discrepencies pointed out in the documents submitted and communicated.

3. The admitted amount is subject to change in the event any new information is available to the Liquidator.

Note